

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the 11th day of January, 2019

Present:

Hon'ble Mr. Rakesh Sagar Jain – Member (J)

Original Application No. 330/00024/2019
(U/S 19 Administrative Tribunals Act, 1985)

Km. Kajal Bhandari, aged about 37 years,
Daughter of Late Murari Lal Sagar,
Ex-Postmaster, Amroha,
Resident of House No. 109,
Subodh Nagar, Amroha – 244221.

By Advocates – Shri Dharmendra Tiwari

VERSUS

1. Union of India through the Secretary, Ministry of Communication, Posts and Telegraph, Sansad Marg, New Delhi.
2. The Chief Post Master General, U. P. Circle, Lucknow.
3. The Post Master General, Bareilly Region, Bareilly.
4. The Senior Superintendent of Post Offices, Moradabad Division.

.....Respondents.

By Advocate : Shri L. P. Tiwari

ORDER

Shri Dharmendra Tiwari, learned counsel for the applicant,
Shri L. P. Tiwari, learned counsel for the respondents are present.

2. However, looking to the limited prayer sought by the learned counsel for the applicant during course of argument there would be no fruitful purpose to keep pending this O.A.

3. Learned counsel for the applicant submitted that his grievance may be redressed if a direction is given to the

respondent No. 3/competent authority to consider and decide the representations dated 31.07.2017 and 11.09.2017 of the applicant by passing a reasoned and speaking order within a period of one month from the date of receipt of certified copy of this order.

4. Accordingly O.A. is disposed of. No order as to costs.

(RAKESH SAGAR JAIN)
MEMBER (J)

/Shashi/